

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 348/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of four transmission assets associated with Northern Region System Strengthening Scheme-XXVII (NRSSS-XXVII) in Northern Region (NR)
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 17 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period in respect of the following transmission assets associated with NRSSS-XXVII in NR:

Combined Asset comprising of:

- i. **Asset-I:** LILO of Dehar-Bhiwani 400 kV S/C Line at Rajpura Sub-station;
 - ii. **Asset-II:** LILO of Dehar-Panipat 400 kV S/C Line at Panhckula Sub-station;
 - iii. **Asset-III:** Extension of Chamera 400/220 kV Pooling Sub-station (GIS) - 01 Number of 220 kV line bay; and
 - iv. **Asset-IV:** 400 kV Anta Bay at Kota Sub-station for 400 kV S/C Anta-Kota Line (Line owned by RVPNL).
- b. The date of commercial operation of Asset-I, Asset-II, Asset-III and Asset-IV was 27.6.2016 (as claimed), 2.4.2015, 6.8.2014 and 19.3.2016 respectively;



- c. The transmission tariff of Asset-I, Asset-II and Asset-III from COD to 31.3.2019 was allowed vide order dated 27.5.2016 in Petition No. 62/TT/2015 whereas for Asset-IV, it was allowed vide order dated 20.7.2018 in Petition No. 264/TT/2017;
- d. Scheduled COD of Asset-I was 6.8.2014 against which the actual COD claimed is 27.6.2016 based on CEA, CMD and RLDC certificates submitted along with this petition as earlier the tariff for Asset-I was allowed on anticipated COD (1.6.2016). The time over-run of 22 months (approximately) in case of Asset-I was due to RoW issues near Rajpura, Fatehgarh Sahib, Patiala etc. and non-readiness of Rajpura Sub-station under the scope of Punjab State Transmission Corporation Ltd. (PSTCL);
- e. The Petitioner has submitted CEA report dated 30.9.2015 along with justification to show that Asset-I was completed in July, 2015. It is pointed out that after perusal of various correspondence and minutes of OCC meetings shared with the Respondent, PSTCL, it is apparent that Asset-I was completed by the Petitioner and there was non-readiness of work under scope of PSTCL;
- f. PSTCL has been impleaded as a Respondent and revised Memo of Parties (MoP) has been filed vide affidavit dated 2.7.2021 and copy of the petition has been served on PSTCL but no reply has been received till date;
- g. The cost claimed by the Petitioner in this petition with respect to Asset-I is at variance with the capital cost admitted by the Commission vide order dated 27.5.2016 in Petition No. 62/TT/2015 because of IDC and IEDC deductions made in the said order due to non-submission of time over-run justification. Now, the same is added back to the capital cost. Further, there is minor difference in the admitted capital cost and the capital cost with respect to Asset-II, Asset-III and Asset-IV due to revised calculation of Initial Spares;
- h. The information sought through Technical Validation letter was filed vide affidavit dated 24.11.2020 wherein liability flow statement, contractor-wise details of Additional Capital Expenditure (ACE) and Form 5 of the transmission assets has been submitted;
- i. Rejoinder to the reply of Uttar Pradesh Power Corporation Ltd. dated 21.1.2021 has been filed vide affidavit dated 2.7.2021; and
- j. Requested to condone the time over-run in case of Asset-I; approve the claimed COD (27.6.2016) for Asset-I; allow/ determine true-up tariff and tariff for respective tariff periods for the transmission assets as claimed in the instant petition.

3. In response to a query of the Commission regarding the reasons for not claiming the COD of Asset-I under proviso (ii) of Clause (3) of Regulation 4 of the 2014 Tariff Regulations, the representative of the Petitioner submitted that COD has been claimed after COD of the transmission system under the scope of PSTCL in line with the Commission's decision in previous orders.

4. The Commission directed the Respondents, including PSTCL, to file its reply by 30.7.2021 with advance copy of the same to the Petitioner and the Petitioner to file rejoinder, if any, by 7.8.2021. The Commission also directed the parties to adhere to the timeline and observed that no extension of time shall be granted.



5. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

